

**Central Administrative Tribunal
Principal Bench**

**CP No.347/2016 in
OA No.1601/2016 and
MA No.2968/16, MA No.811/17, MA 3430/17, MA
No.3755/16 and MA No.3949/2017**

New Delhi, this the 28th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Rakesh Kumar Gupta
(Visually Handicapped) Emp. ID 19900636
Age about 51 years old
S/o Late Mr. Kanhaiya Lal Gupta
R/o 30/LG-1, Teachers Apartments
Block-A, Dilshad Colony
Delhi-110095.
Working as Vice Principal, GBSSS, New Seemapuri
Delhi-110095.Applicant

(By applicant in person)

Versus

1. Shri Vijay Kumar,
Secretary to Lt. Governor GNCT Delhi
Lt. Governor's Secretariat GNCT Delhi
Raj Niwas Marg, Delhi-110054.
2. Shri K.K. Sharma, Chief Secretary(CS)
GNCT of Delhi
A-Wing, Delhi Secretariat, IP Estate
New Delhi-110002.
3. Smt. Saumya Gupta
Director of Education (DE) GNCT of Delhi
Room No.12, Old Secretariat
Delhi-110054.
4. Smt. Urmil Khanna
Regional Director of Education(East)
(RDE East), GNCT of Delhi
SBV Building, Rani Garden, Delhi-110031.

5. Shri Madan Laxman Ambhore
EO & currently working as DDE N-E
Dy-Director of Education GNCT of Delhi
District North East, RPVB School Building
B-Block, Yamuna Vihar, Delhi-110053.
6. Dr. Madan Lal Kaushik
EO/DDE, Zone VI
Education Officer/Dy-Director of Education
Zone VI GNCT of Delhi
C-Block, Dilshad Garden, Delhi-110095.
7. Shri Yogesh Kumar
DEO, Zone VI
Dy. Education Officer, Zone VI GNCT of Delhi
C-Block, Dilshad Garden, Delhi-110095.
8. Shri Lala Ram Bharti
Principal and HOS (Re-employed)
GBSSS(School ID 1106011)
New Seemapuri, Delhi-110095.
9. Shri Parveen Kumar
Vice Principal & DDO
GBSSS(School ID 1106011)
New Seemapuri, Delhi-110095.Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Justice Permod Kohli :

MA No.3949/2017

This Application has been filed stating therein that some of the pages of the additional affidavit dated 10.07.2017 have not been properly paginated whereas in some of the pages few lines are missing, i.e., at p.No.57 of

the affidavit, whereas some of the documents are handwritten, which are not legible.

2. Shri Vijay Pandita, learned counsel appearing for the respondents will ensure that the said documents are properly paginated and the pages, having missing lines, be provided afresh. Similarly, handwritten copies of the documents be replaced by the typed copies within four weeks. With these directions, this MA is disposed of.

CP No.347/2016

3. This Contempt Petition has arisen out of the alleged non compliance of the Order dated 09.05.2016 in OA No.1601/2016 wherein following directions have been issued:-

"4.....we direct the respondents to issue a show cause notice to the applicant giving all the details and reasons for the recovery within four weeks from the date of receipt of copy of this order. The applicant would be at liberty to file his response within four weeks from the date of receipt of the show cause notice. The respondents shall consider his reply to the show cause notice as also the representations made by him, referred to hereinabove, and pass consequential orders within two months thereafter. In the meantime, no further recovery shall be effected from the salary of the applicant till the final order is passed."

4. The respondents passed the order dated 03.05.2017 on consideration of the reply to the show cause notice submitted

by the applicant. The directions of the Tribunal stand complied with.

5. In this view of the matter, this CP does not survive and is hereby dismissed with all ancillary Applications.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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